

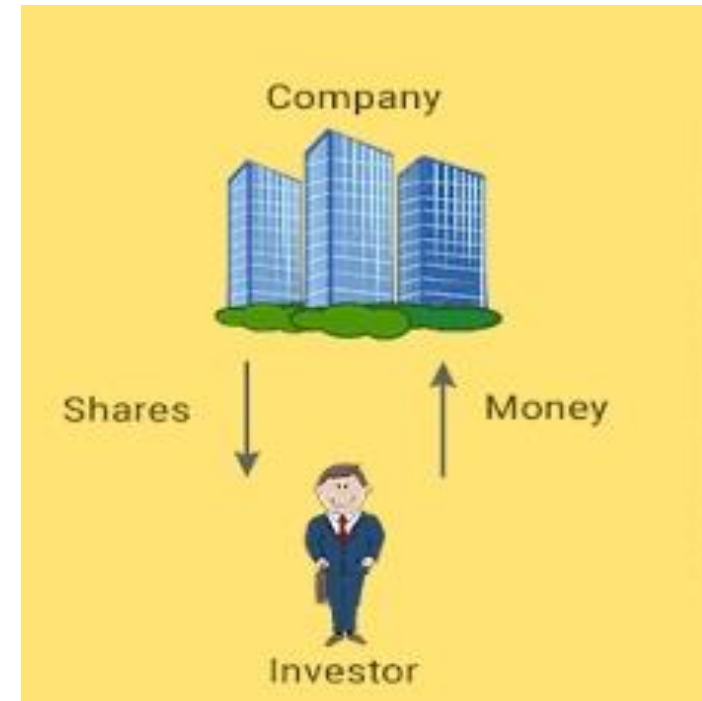


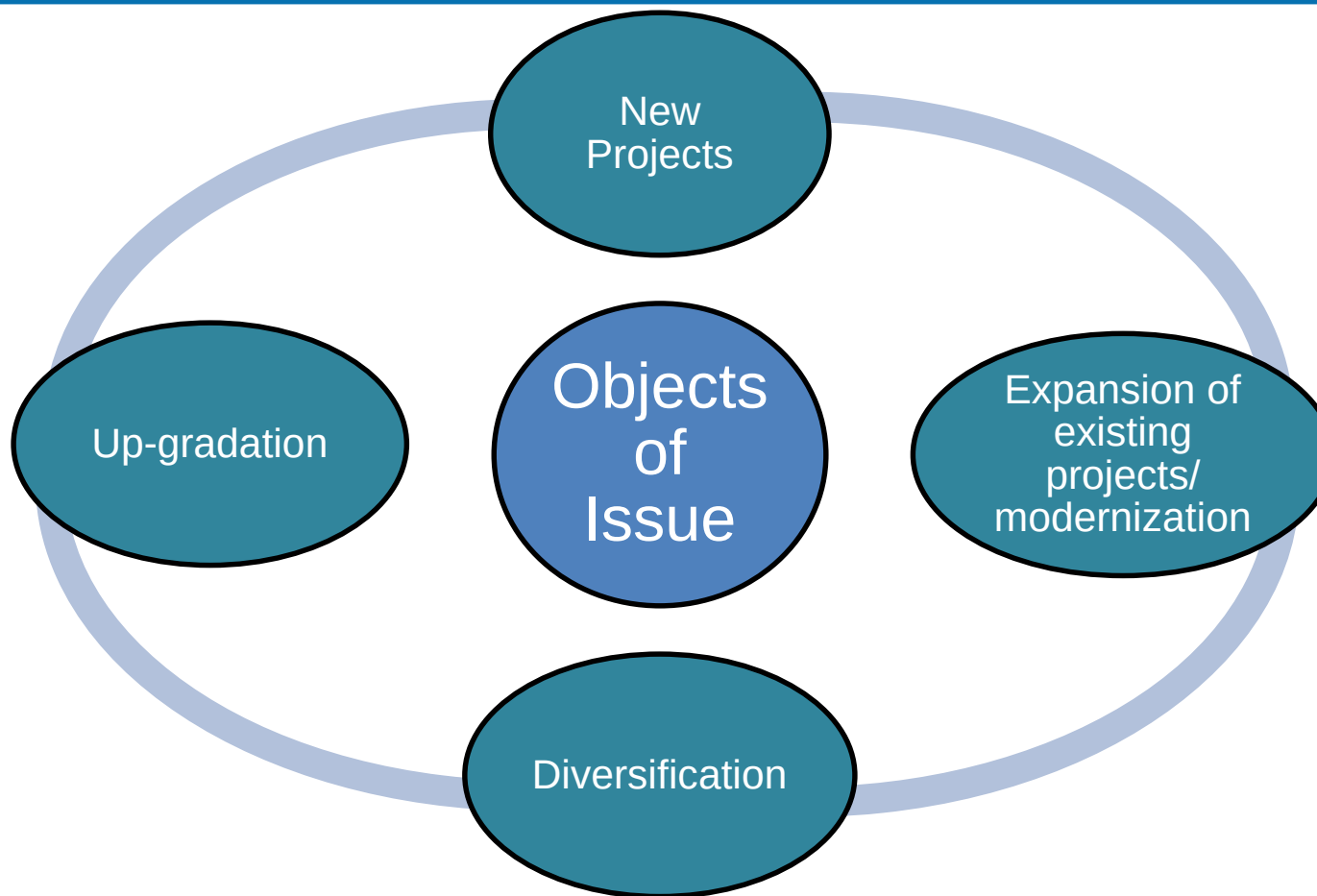
Primary Market- Initial Public Offerings (IPOs)

- ❖ Information contained in this presentation is as on February 28, 2025.
- ❖ The information contained in this presentation is only for Educational and Awareness Purposes related to securities market .
- ❖ This presentation is only for Educational and Investor Awareness Programs and shall not be used for any legal interpretations.
- ❖ SEBI or Stock Exchanges or Depositories shall not be responsible for any damage or loss to any one of any manner from use of this material.
- ❖ Suggestions or feedbacks, if any, may please be sent by mail to feedback@sebi.gov.in .

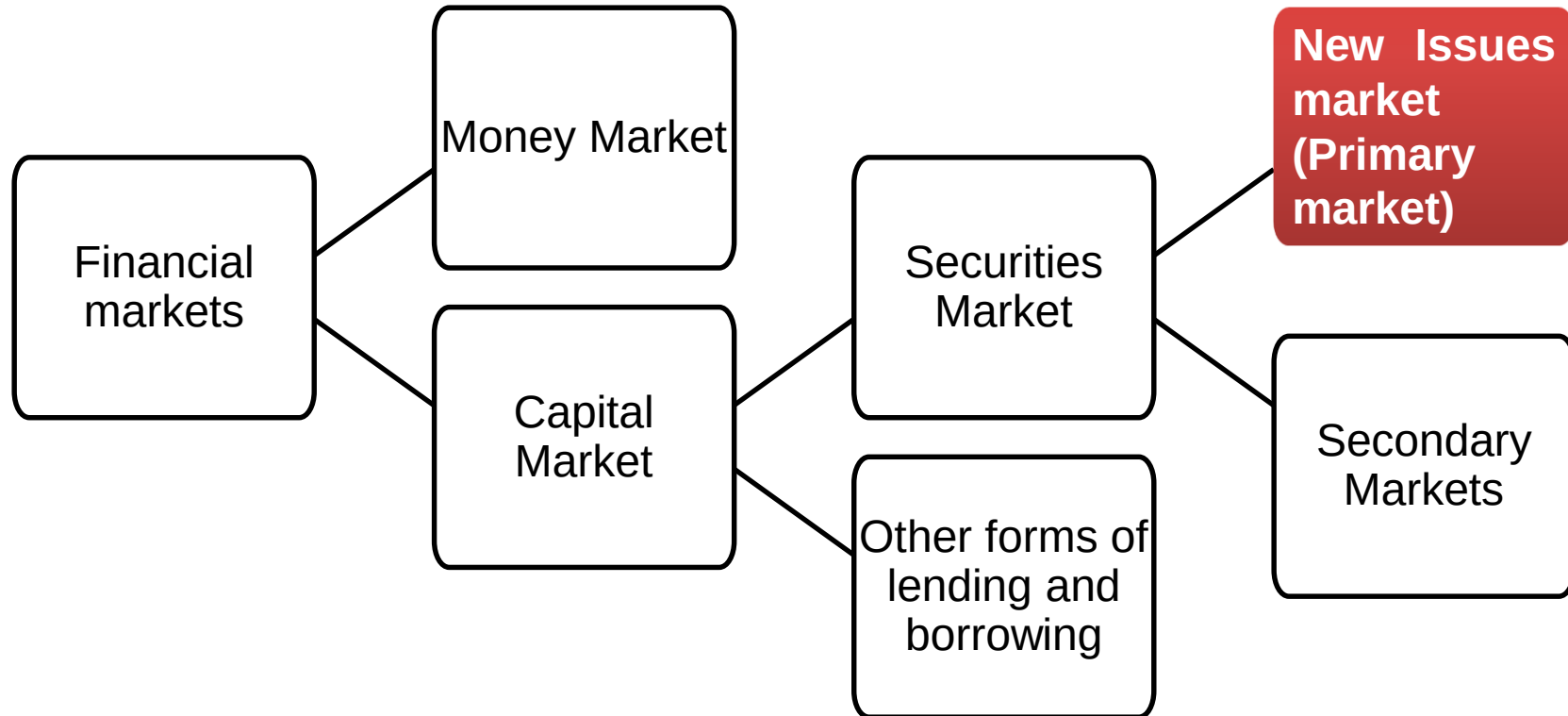
- Introduction to Primary Market.
- IPO – Initial Public Offering: How to apply for Public Issues?
- Rights & Responsibilities of A Shareholder.
- Pre – Application Analysis.
- Information in Offer Document.
- Price Discovery of Shares: Fixed Price and Book Building Mechanism.
- Allotment Intimation, Transfer of Shares and Debit/Credit of Funds.
- Sample of Registrar and Transfer Agent (RTA) details on Company Website.
- Checking Allotment Status and Grievance Mechanism.
- Advice to Investors.

- New issues market where Company/ institutions raise funds or capital from public by issuing new securities.
- Objective: **To raise capital**.
- Two major types of issuers of securities:
 - **Corporate Entities (Companies)**
 - **Government (Central and State)**
- Major types of Issues in Primary Market:
 - **Public Issue**
 - **Preferential Issue**
 - **Rights Issue**
 - **Bonus Issue**





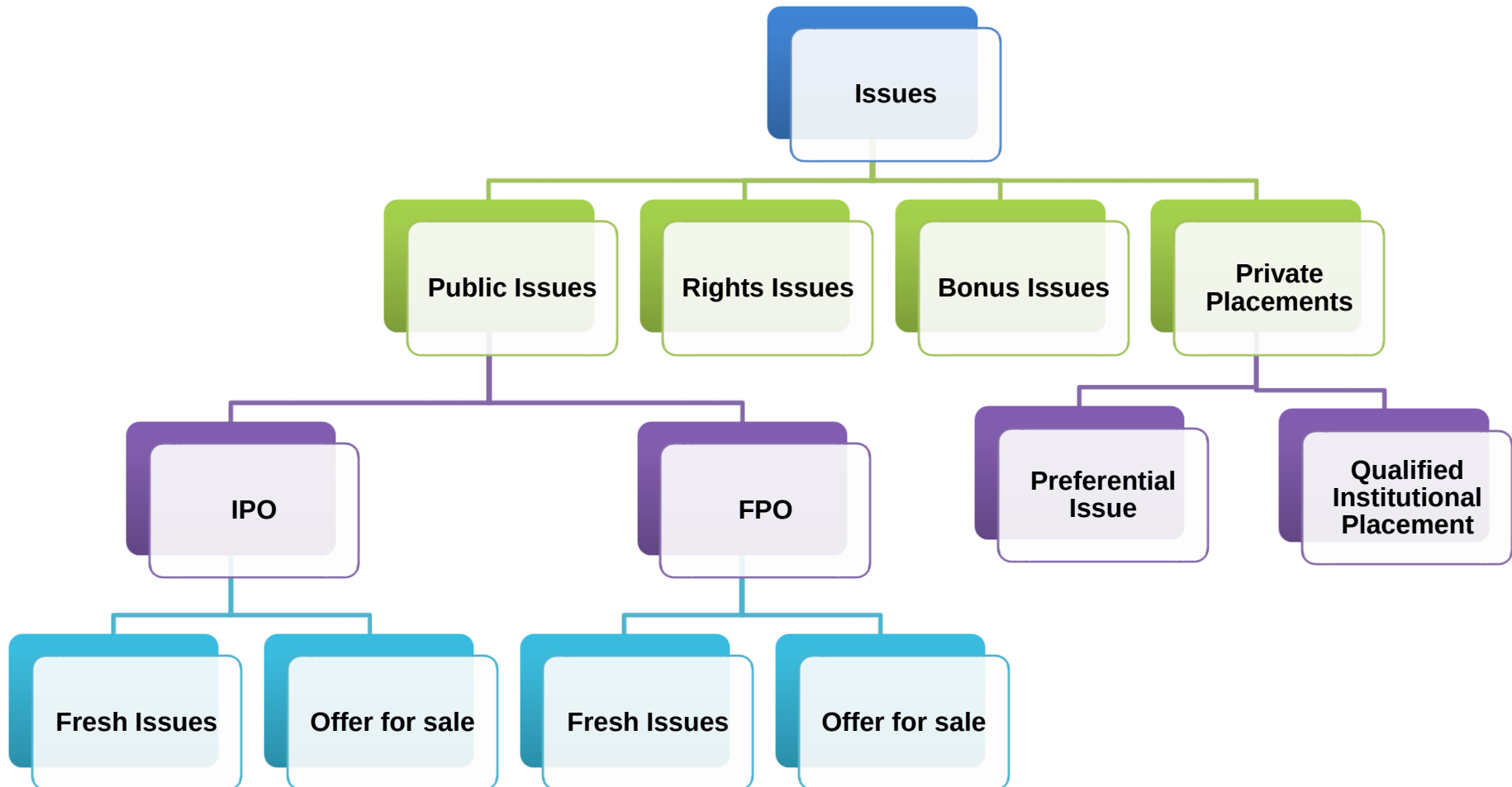
- **Objective of the issue** and intended utilization of funds are given by issuers in the Offer Document.



Primary v/s Secondary Market : Key Differentiation



Features	Primary Market	Secondary Market
Definition	Securities issued first time to the public.	Trading of already issued and listed securities.
Also called as	New Issue Market.	Post Issue Market.
Price Determination	By Issuer Company in consultation with Merchant Bankers.	Supply and Demand Forces of Market.
Key Intermediaries	Merchant Bankers, Bankers/ Lead Managers, RTAs.	Stock Brokers and DPs.
Purpose	- Raise capital for expansion, diversification, etc. - To seek listing of securities.	- Trading of securities. - Providing liquidity to investors. - Raising further capital for expansion.



Modes of Capital Issuances



IPO

- Initial Public Offering.
- Done by unlisted company.
- Fresh issue of securities/ offers its existing securities for sale/ Combination of both.
- Securities issued for the first time to the public.
- Paves way for listing and trading of the issuer's securities in the Stock Exchange(s).

FPO

- Further Public Offer / Follow-on Offer.
- Done by already listed company.
- Fresh issue of securities / Offer for sale of securities to public .

Rights Issue

- Done by already listed company.
- Issue of securities to its existing shareholders (as on a Record date).
- Record Date is fixed by the issuer.
- The rights offered in a particular ratio to the number of securities held by existing shareholders as on the record date.

Bonus Issue

- Done by already listed company.
- Issue of shares to existing shareholders (as on a record date).
- Existing shareholders need not make any payment for “Bonus” shares.
- Shares are issued out of the company’s free reserve or share premium account.
- Issued in a particular ratio to the number of securities held on record date.

Preferential Issue

- Done by already listed company.
- Issue of shares / convertible securities (like warrants) to a select group of persons.
- Subject to prescribed norms such as minimum pricing, minimum public shareholding and lock-in.

QIP

- Qualified Institutional Placement.
- Done by already listed company.
- Issue of shares / convertible securities (like warrants) to Qualified Institutional Buyers (QIBs).
- Subject to prescribed norms such as minimum pricing and minimum public shareholding.

IPO - Initial Public Offering



- Process of a company to be publicly listed and traded company.
- **IPO**: Fresh issue of shares / Offer for Sale of shares by existing investors/ Combination of both.
- Process of IPO is as follows:

Issuer files an Offer Document in prescribed format with Securities and Exchange Board of India (SEBI), Stock Exchanges and the Registrar of Companies (ROC) for listing on the stock exchanges



Issuer receives observations from regulatory authorities



After complying with all observations, issuer can open the offer inviting general public to invest in the IPO subject to stipulated timelines



Post successful completion of the Offer the shares of the company are traded on the stock exchange(s) where the shares are listed.

How to apply in Public Issue?



ONLINE MODE

ASBA	- Application Supported by Blocked Amount. - Facility provided by Self Certified Syndicate Banks (SCSBs) - Full Bid Amount blocked in the bank account of the bidder.
UPI in ASBA	- For → a) Retail Individual Investors. b) Shareholders bidding in Shareholders Reservation Portion up to Rs.5,00,000/-. - Application via UPI facility of Sponsor Bank.
3-in-1 Account	- Applying in IPO through 3-in-1 account (demat, trading and bank account).

OFFLINE MODE

Filled Form	- To open a Demat Account first. - Investors may obtain Application Form from Stock Broker/ Sponsor Bank/ Exchange Website. - Form submitted to Stock Broker/ Sponsor Bank.
--------------------	---

Rights of a Shareholder

- Part-owner of the company, in proportion to their holding in the company.
- Right to receive corporate benefits like dividend, whenever declared.
- Right to receive:
 - Annual Reports
 - Audited Financial Statements
 - Notices of General Meetings and other notices
 - Other information disseminated by company.
- Right to attend company meetings.
- Right to contribute in key corporate governance decisions through postal ballot/ e-voting.



Rights of a Shareholder

(subject to certain limitations/ restrictions)



- Right to:
 - Ask questions to the board of directors.
 - Place items on the agenda of general meetings.
 - Propose resolutions, etc.
- Right to participate in matters needing shareholder approval like:
 - To vote in company proceedings.
 - To approve mergers & acquisitions, appointment of directors on company board, changing auditors, etc.
- Right to Inspect company's statutory books and records.
- Right to Transfer shares by applicable laws.
- To raise grievances, if any, against the company (using SCORES, etc.).

Stay informed!

➤ **ANNUAL REPORT :**

- Circulated to all Shareholders (via Post / Email).
- Available on website of Company and Stock Exchanges.
- NOTICE : for shareholder meetings with details of the agenda.
- MD's NOTE : the managing director's note in the annual report to understand how the business is doing.
- AUDITOR's NOTE : check if there are any red-flags / adverse findings flagged.

➤ **INFORMATION ON STOCK EXCHANGE WEBSITE :**

- Company's structural changes, updates, press release, investor presentations etc. under **corporate announcements**, which any investor should refer to.

Investors should take a well-informed decision of investing / applying in an IPO / FPO / Rights issue.

✓ **Don't go by mere rumours / euphoria over expected returns as what the others feel.**

✓ **Invest based on one own risk appetite and investment parameters.**

Points to be considered as a part of pre-application analysis (before investing / applying in an IPO/ FPO / Rights application).

Product, Plant and Pricing

Sustainability & Growth

Scalability and Addressable Market

Business Beyond Numbers

Management Quality

Sustainable Margins: Absolute & Relative

Stakeholders Behavioral Pattern

Corporate Governance

Corporate Structure

Business Succession

Updated: January 14, 2020

Shirley M. Miller, *owner*



Registered and Corporate Office: 14C-300, East Tower, NSIC Place, Bishop, Phoenix Mary, Dargah Wala, Lodhi Road, New Delhi - 110 003. Tel: +91 (11) 2636 9366

Contact Person: Vijay Mahesh Shinde, Company Secretary and Compliance Officer, Tel: +91 (11) 2436 8068, Email: denesh@nse.co.in or Webchat: www.nse.co.in or Corporate Identification Number: U15591MH1998PLC000000

[illegible]

Interest on the loan shall be determined by the bank. The bank may offer a discount on the interest rate for the loan to the borrower. The bank may also offer a discount on the interest rate for the loan to the borrower. The bank may also offer a discount on the interest rate for the loan to the borrower.

In case of any variations in the Prime Fund, the Washington Fund will be submitted by at least three additional Working Days after each revision of the Prime Fund, subject to the total WASHINGTON Period and maximum 30 Working Days. In case of any increase or decrease in the number of days, the revised Prime Fund will be submitted by at least three additional Working Days after each revision of the Prime Fund, subject to the total WASHINGTON Period and maximum 30 Working Days. Any change in the Prime Fund sent after the revised WASHINGTON Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the Stock Exchange. Lead Managers send all the forecasts of the other Hedgefunds Members, send its information to Deskops@bkr.com.

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DISCLAIMER: Investors in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the issuer unless they are willing to take the risk of losing their entire investment. Investors are advised to read the risk factors fully before making an investment decision in the issuer. For selling an investment in securities, investors must rely on their own examination of the Company and the issuer, including the risks involved. The Supply Memo to the Issuer is not a recommendation, approval, or endorsement by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investor is invited to "Risk Factors" at pages 25.

PRUDEN'S AND SELLING AGENTS HOLD NO ABSOLUTE RESPONSIBILITY

The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchange. The Company has received an "in principle" approval from the SFC and the SEC for the listing of the Equity Shares pursuant to Notices dated [x] and [x], respectively. For the purposes of the listing, the Designated Stock Exchange shall be [x]. A copy of the Red Herring Prospectus and the Prospectus shall be delivered to [x] in accordance with Article 4 of the Companies Act. For details of the material contracts and documents available for inspection from the date of filing of the Red Herring Prospectus up to the Maximum Closing Date, see "Additional Comments and Information" in the Prospectus.

PRODUCTION AND/OR SERVICE SUPPORT FUNCTIONS		MANAGEMENT AND/OR SUPPORT FUNCTIONS		MANAGEMENT AND/OR SUPPORT FUNCTIONS	



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2002, *Journal of Interpersonal Violence* 17:200-217
2003, *Medical Care* 41:10-17
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 (Previously known as "Kavay Medical")
 10000 Highway 10, Unit 10, Mississauga, Ontario L4V 1V9
 Canada
 Tel: (905) 875-2222
 Fax: (905) 875-2222
 Email: info@kpiltd.com

Information in Offer Document – Table of Contents



TABLE OF CONTENTS	
SECTION I – GENERAL	3
DEFINITION AND ABBREVIATION	3
PRESENTATION OF FINANCIAL, INDUSTRY AND MARKET DATA	19
FORWARD LOOKING STATEMENT	21
SECTION II – OFFER DOCUMENT SUMMARY	22
SECTION III – RISK FACTORS	28
SECTION IV – INTRODUCTION	48
SUMMARY OF FINANCIAL STATEMENTS	48
THE ISSUE	49
GENERAL INFORMATION	51
CAPITAL STRUCTURE	63
OBJECTS OF THE ISSUE	76
BASIS FOR ISSUE PRICE	83
STATEMENT OF POSSIBLE TAX BENEFITS	87
SECTION V – ABOUT THE COMPANY	90
OUR INDUSTRY	90
OUR BUSINESS	103
KEY INDUSTRY REGULATIONS AND POLICIES	127
OUR HISTORY AND CERTAIN OTHER CORPORATE MATTERS	137
OUR MANAGEMENT	141
OUR PROMOTERS AND PROMOTER GROUP	155
OUR GROUP COMPANIES	159
RELATED PARTY TRANSACTION	162
DIVIDEND POLICY	163
SECTION VI – FINANCIAL STATEMENTS	164
FINANCIAL STATEMENT AS RESTATED	164
OTHER FINANCIAL INFORMATION	165
MANAGEMENT'S DISCUSSION AND ANALYSIS OF FINANCIAL CONDITION AND RESULTS OF OPERATION	166
FINANCIAL INDEBTEDNESS	182
SECTION VII – LEGAL AND OTHER INFORMATION	184
OUTSTANDING LITIGATION AND MATERIAL DEVELOPMENTS	184
GOVERNMENT AND OTHER STATUTORY APPROVALS	189
OTHER REGULATORY AND STATUTORY DISCLOSURES	201
SECTION VIII – ISSUE INFORMATION	208
TERMS OF THE ISSUE	208
ISSUE STRUCTURE	214
ISSUE PROCEDURE	216
RESTRICTIONS ON FOREIGN OWNERSHIP OF INDIAN SECURITIES	232
SECTION IX – MAIN PROVISIONS OF ARTICLES OF ASSOCIATION	235
SECTION X – OTHER INFORMATION	275
MATERIAL CONTRACTS AND DOCUMENTS FOR INSPECTION	275
DECLARATION	276

TIP:

Before investing in any prospective offering of shares, always go through such [offer documents](#), available on websites of SEBI and Merchant Bankers.

[Link of draft offer document on SEBI website:-](#)

<https://www.sebi.gov.in/sebiweb/home/HomeAction.do?doListing=yes&sid=3&ssid=15&smid=10>

Information in Offer Document



About the Company:

- Business: Company's business model, strategies and manufactured products/ process/ services.
- History and Corporate Matters: Material events taken place in company's history and other corporate matters

Management and Promoter Section

- Background and the experience of the company's management team.

Financials

- Company's income statement and balance sheet.
- Understand company's past performance and growth potential.

Risk Factors

- Risks associated with the business, industry etc.

Litigation and Dispute matters

- Litigations in which the issuer company, subsidiary(ies), group company(ies), promoter(s) are involved.

Capital Structure

- Capital formation of the company,
- Existing shareholders and their percentage shareholdings etc.

Objects of the Issue

- Basic purpose of the company for going public and / or raising funds.
- Informs how the funds will be utilized.

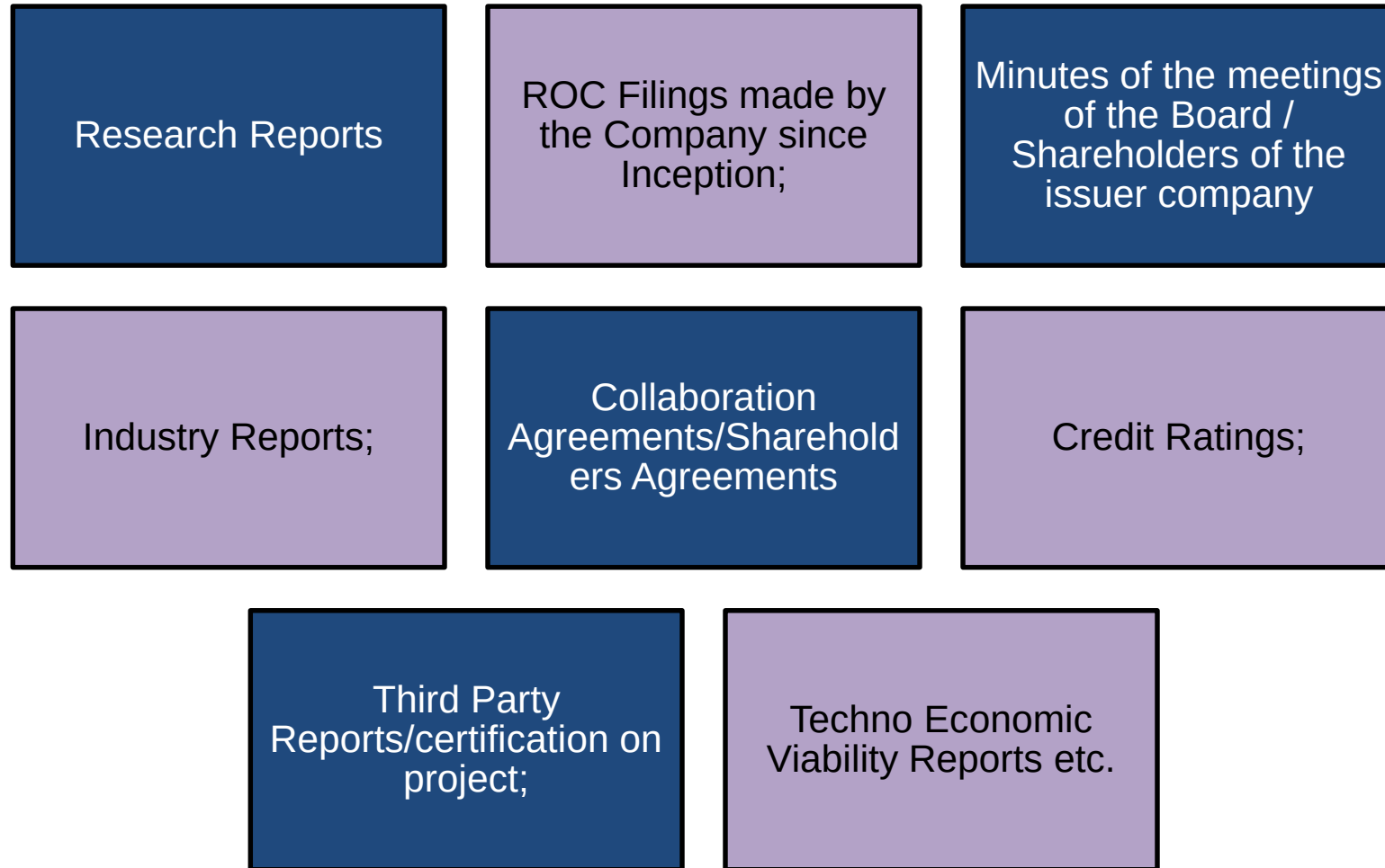
Basis for Issue Price

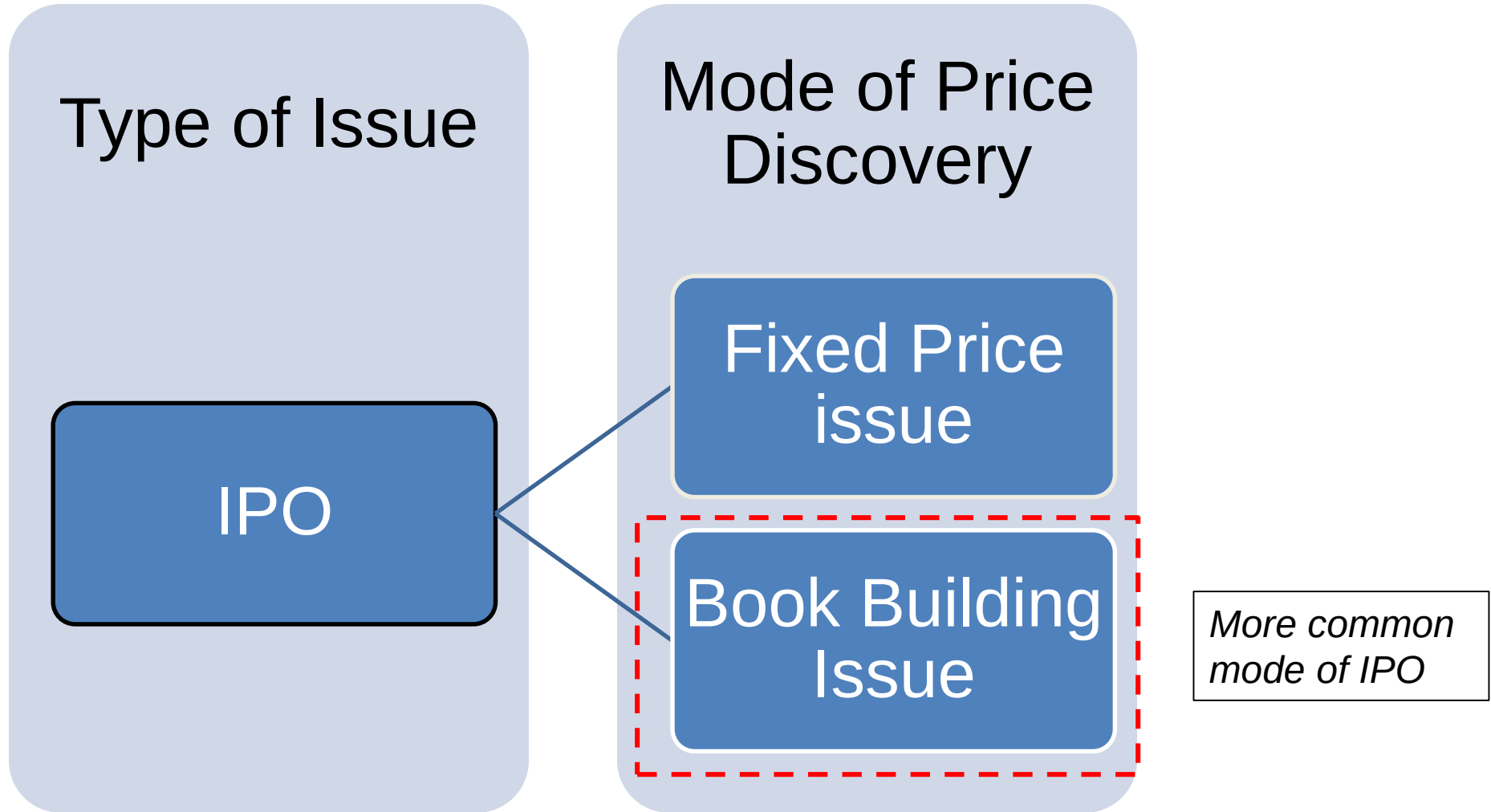
- Helps understand the basis for pricing
- Comparison with other listed entities in the same / similar segment.

Managements discussions and Analysis of financial conditions and results of operations

- Information related to the strength of the company's business plan, recent developments, performance etc.
 - Performance analysis with qualitative and quantitative measures.

Other key Sources of Information for Analysis





Price Discovery of Shares in a Public Offering - Fixed price issue



Fixed price issue:

Price at which the securities are offered and will be allocated is fixed by Company along with Merchant banker



Fixed price is printed in the Offer Document, usually along with reasoning behind the price at which shares are offered.



Demand for the securities offered is known only after the closure of the issue.



50% of the shares offered are reserved for applications below Rs. 2 lakh and the balance for higher amount applications.

Price Discovery of Shares in a Public Offering - Fixed price issue



Illustration of Fixed Price Issue:

- First page of the prospectus contains:
 - Number of shares to be issued
 - Price of issuance

ISSUE DETAILS, LISTING AND PROCEDURE	
INITIAL PUBLIC OFFER CONSISTING OF FRESH ISSUE OF 4,33,200 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FULLY PAID OF [REDACTED] "THE ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 105/- PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 95/- PER EQUITY SHARE) (THE "ISSUE PRICE") AGGREGATING ₹ 44.86 LAKHS (THE ISSUE)	
THESE EQUITY SHARES ARE PROPOSED TO BE LISTED ON BSE STARTUPS PLATFORM OF BSE LIMITED. FOR THE PURPOSE OF THIS ISSUE, BSE LIMITED SHALL BE THE DESIGNATED STOCK EXCHANGE. THE MINIMUM LOT SIZE FOR THE IPO IS 1,200 EQUITY SHARES.	
Procedure:	
If you wish to know about processes and procedures applicable to public issues, you may request for a copy of the General Information Document (GID) from the LM or download it from the website of BSE Startups Platform of BSE Limited (www.bseindia.com) and LM [REDACTED]	

- Price is already fixed prior to the IPO. No price discovery mechanism is used.
- All application for shares **have to be made at the price mentioned else they are considered as invalid bids.**

Price Discovery of Shares in a Public Offering



Book Built Issue:

Company may offer a maximum of 20% price band in which one can bid for shares.

Price Band is independent of Face Value (FV) of shares.

Floor Price: Lower end of Price Band
Cap Price: Higher end of Price Band
Eg: Rs.100/- to Rs.120/-

Issuance Price discovered on the basis of demand at various price levels (within Price band)

Investors must specify:

- Number of shares they want to buy.
- Price they are willing to pay per share (within the price band).

Price Discovery of Shares in a Public Offering



Stages in Book Building:

Company who is planning an IPO appoints the Lead Merchant banker(s) as **“Book Runner”**.



Investors give their bids for these shares to **“Syndicate Members”**. Bids have to be entered within the **specified price band**. Investor can **revise a bid** before the book closes.



Syndicate members input the orders into an **“Electronic Book”** through process called **“Bidding”**.



Book normally remains open for a period of **5 days**.



On closure of the book building period, the Book Runner evaluates the bids on the basis of the **demand at various price levels**.



Book runners and the issuing Company decide the final price at which the securities shall be issued.



Finally allocation of securities is made to the successful bidders. Money gets unblocked in bank accounts of rest of the bidders.

Price Discovery of Shares in a Public Offering



Illustration of Book Building issue:

- Price band = Rs. 20.00 (Floor Price) to Rs. 24.00 (Cap Price) per share
- Total available shares (issue size) = 3,000 shares.
- Company received five bids from bidders as mentioned below:

Bid Quantity	Bid Price (Rs.)	Cumulative Bid Quantity	Subscription
500	24	500	16.67%
1,000	23	1,500	50.00%
1,500	22	3,000	100.00%
2,000	21	5,000	166.67%
2,500	20	7,500	250.00%

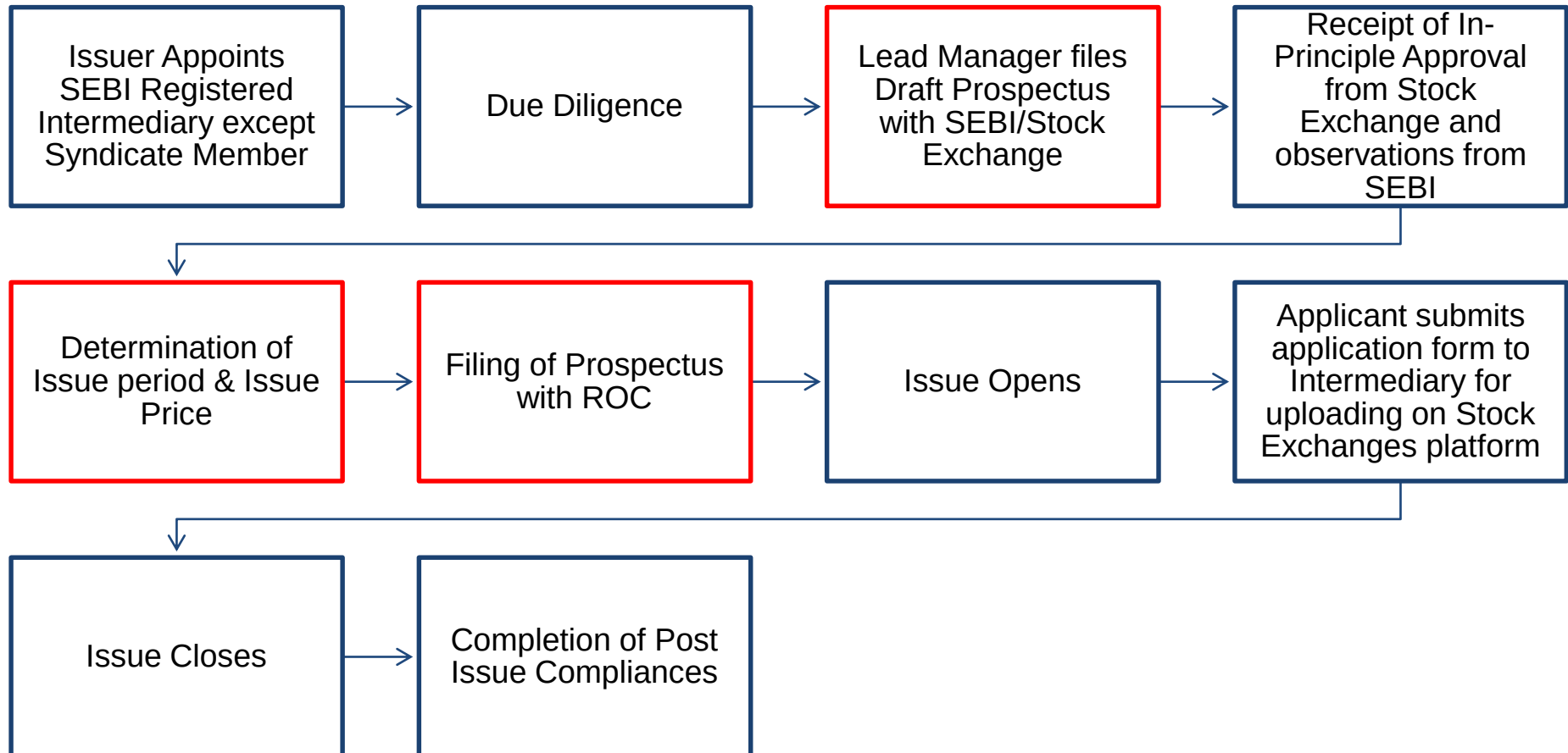
- Price discovery is a function of demand at various prices.
- Highest price at which the issuer is able to issue the entire size of 3000 shares is the price at which the “book cuts off” = Rs. 22.00.
- The issuer, in consultation with the Book Running Lead Manager will finalize the issue price at or below such cut-off price, i.e., at or below Rs.22.00.
- Valid Bids: All bids at or above this issue price and cut-off bids (allowed for retail investors only) and they are considered for allocation in the respective categories.

Book Building v/s. Fixed Price Issue

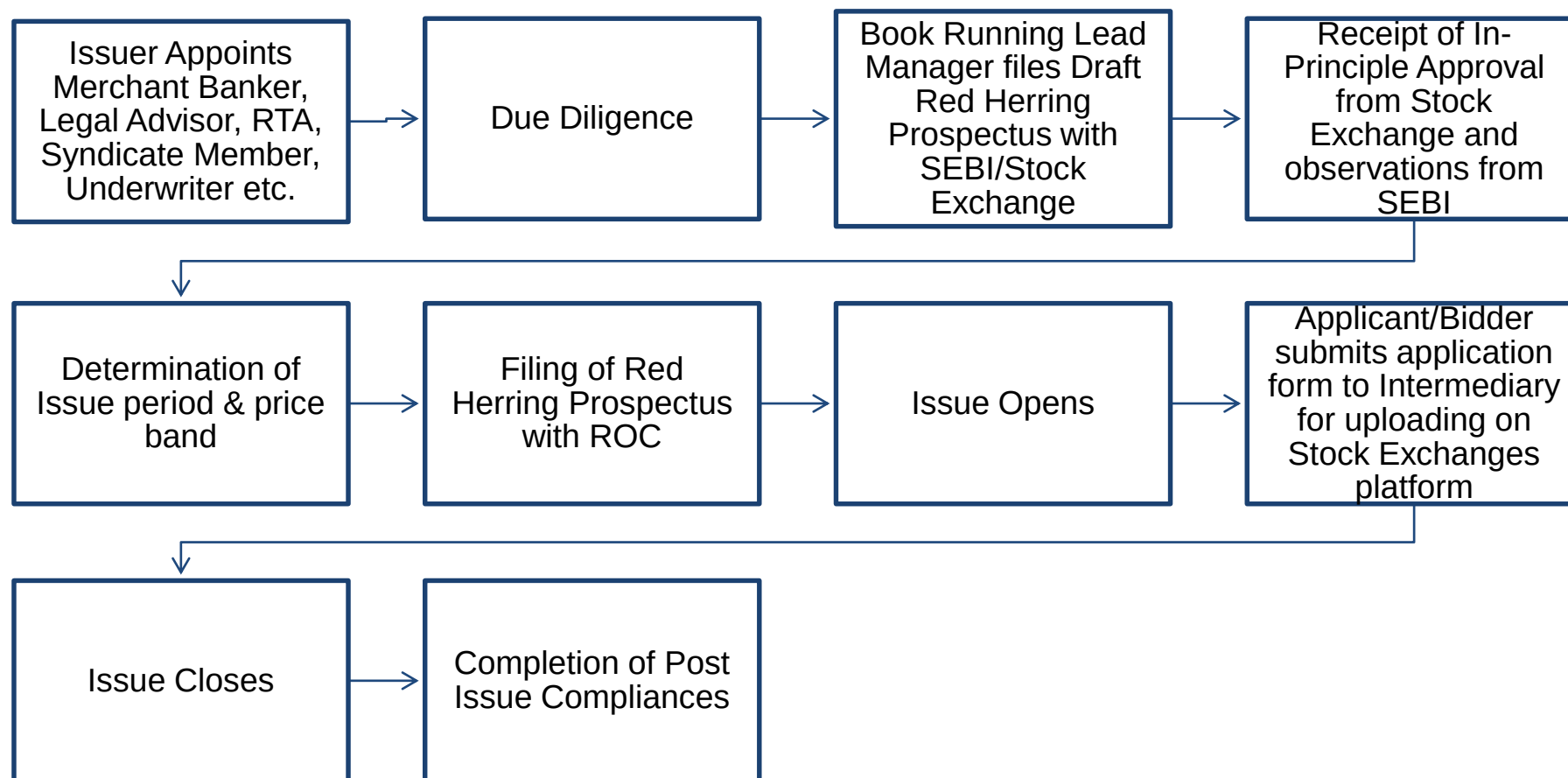


Features	Fixed Price Process	Book Building Process
Pricing	- Price at which securities are offered /allotted is known in advance to the Investor.	- Price at which securities will be offered/allotted is not known in advance to the investor. - An indicative price range is known.
Cut off price	- Price is fixed in this process.	- Only the Retail Individual Bidders are permitted to bid at a cut off price which makes the application valid irrespective of any discovered issue price with in the price band.
Demand	- Known only after the closure of the Issue.	- Demand can be known everyday as the book is built.

Process Flow : Fixed Price Method



Process Flow : Book Building Method



Book Building Process : Sample Form



COMMON BID CUM APPLICATION FORM

XYZ LIMITED - INITIAL PUBLIC OFFER - R

Registered Office: **XYZ LIMITED**
Corporate Office: **XYZ LIMITED**
Contact Person: **XYZ LIMITED**

100% BOOK BUILT OFFER
ISIN : XXXXXXXXXX

Bid cum Application Form No.

1. NAME & CONTACT DETAILS OF SOLE / FIRST BIDDER

Mr./Ms./M/s. _____
Address _____
Tel. No. (with STD code) / Mobile _____
Email _____

2. PAN OF SOLE / FIRST BIDDER

3. BIDDER'S DEPOSITORY ACCOUNT DETAILS ☐ NSDL ☐ CDSL

For NSDL, enter 8 digit DP ID followed by 8 digit Client ID / For CDSL, enter 16 digit Client ID

4. BID OPTIONS (ONLY RETAIL INDIVIDUAL BIDDERS CAN BID AT 'CUTOFF')

Bid Options	No. of Equity Shares Bid (in Figures) (Bids must be in multiples of Bid Lot as advertised)	Price per Equity Share (₹) *Cut-off*		
		Bid Price (Price in multiples of ₹ 0.05 and in Figures)	Retail Discount	Net Price
Option 1				
(OR) Option 2				
(OR) Option 3				

*Cut-off Price = ₹ 0.05

5. CATEGORY

☐ Retail Individual Bidder
☐ Non-facilitated Bidder
☐ QIB

6. INVESTOR STATUS

☐ Individual(s) - IND
☐ Hindu Undivided Family - HUF
☐ Bodies Corporate - CO
☐ Systematically Important NRFCs
☐ Banks & Financial Institutions - FI
☐ Mutual Funds - MF
☐ National Investment Fund - NIF
☐ Insurance Companies - IC
☐ Venture Capital Funds (VCF)
☐ Alternative Investment Fund - AIF
☐ Other QIBs - OIB
☐ Non-Resident Indian - NRI
☐ (New registration status)
☐ All entities other than QIBs, Bodies Corporate and Individuals - SCRE

*QIB should apply only through Karta (Application by QIB should be treated on par with individual)

7. PAYMENT DETAILS (IN CAPITAL LETTERS)

Amount blocked (₹ in figures) _____ (₹ in words) _____

PAYMENT OPTION: ☐ FULL PAYMENT ☐ PART PAYMENT

ASBA
Bank A/c No. _____
Bank Name & Branch _____
UPI Id (Maximum 45 characters) _____

8A. SIGNATURE OF SOLE / FIRST BIDDER

8B. SIGNATURE OF ASBA BANK ACCOUNT HOLDER(S)
(AS PER BANK RECORDS)

1) _____
2) _____
3) _____

Date : _____, 2018

9. ACKNOWLEDGEMENT SLIP FOR SYNDICATE MEMBER/REGISTERED BROKER/SCSB/CDP/RTA

10. ACKNOWLEDGEMENT SLIP FOR BIDDER

XYZ LIMITED

- Investors may refer this application form – filled for applying in the IPO.
- Only Retail Individual Bidders have the option to tick at the 'cutoff price'.
- Others need to specify the price (within the price band) at which they wish to apply.
- Forms available on websites of [BSE](https://investor.sebi.gov.in) and [NSE](https://investor.sebi.gov.in)

Sample Application Form



I	[COMPANY NAME]	BID CUM APPLICATION FORM	BID/ ISSUE OPENS ON: [MAY 1, 2010]
	[TYPE OF ISSUE]		BID/ ISSUE CLOSES ON: [MAY 3, 2010]

II	SCSB	IFSC CODE	Bid CUM APPLICATION NUMBER
	[name and code]	[11 digit code]	[auto generated as per logical sequence]
	SYNDICATE MEMBER CODE	BROKER / AGENT CODE	SUB-BROKER/ SUB-AGENT CODE
	[name/ code]	[name/ code]	[name/ code]

III (PLEASE READ THE RHP & FORM 2A & INSTRUCTIONS THEREIN CAREFULLY BEFORE FILLING THIS FORM) Date: D D M M Y Y Y Y

IV	PRICE BAND – RS. [.] TO RS. [.] PER EQUITY SHARE [PAYMENT MODE DETAILS]	BID LOT – [.] EQUITY SHARES AND IN MULTIPLES OF [.] EQUITY SHARES ONLY RETAIL BIDDERS CAN BID AT CUT-OFF
For other information on the issue size and bid details, Refer Instruction no. 1		

V Investor Category – please tick, as applicable (Refer instruction No. 2)

☒ ND	☐ CO	☐ SHA	☐ EMP	☐ NOH	☐ IC	☐ MF	☐ FII	☐ FI	☐ OTH
--	-----------------------------	------------------------------	------------------------------	------------------------------	-----------------------------	-----------------------------	------------------------------	-----------------------------	------------------------------

VI NAME OF SOLE/ FIRST APPLICANT (In block letters) Mr. / Ms.

VII BIDDERS' DEPOSITORY ACCOUNT DETAILS (Refer instruction No. 3)	
Depository Name (Please Tick)	☒ National Securities Depository Limited ☐ Central Depository Services (India) Limited
Depository Participant Name	
DP-ID	
Beneficiary Account Number	 (16 digit beneficiary account no. to be mentioned above)

VIII PAN (Permanent Account Number) (Refer instruction No. 4)	
--	--

Sample Application Form



IX BID DETAILS (Refer instruction No. 5)														
Bid Options	No. of Equity Shares bid (Bids must be in multiples of (●) Equity Shares) (in figures)										Write Price per share (Rupees)/ "Cut-off" (Decimals not allowed) (Price should be in multiples of Re. 1/- only) (in figures)			
Option 1														
(OR) Option 2														
(OR) Option 3														

X DETAILS OF BANK ACCOUNT FOR BLOCKING OF FUNDS (Refer instruction No. 6)	
Bank Account Number	Bank and Branch where account is held
Total Amount to be blocked (Rs. in figures)	(Rs. in words)
(Amount to be blocked = Highest amount of Bid options. (No. of Equity Shares bid for multiplied by Price per Share). For Bids at Cut-off: Amount to be blocked shall be the no. of shares bid multiplied by Cap Price.	

UNDERTAKING BY ASBA INVESTOR CUM BIDDER AND ACCOUNT HOLDER:	
1) I/ We hereby undertake that, I/ we have read the instructions contained in this Bid cum Application Form and Red Herring Prospectus and I am/ we are an eligible ASBA bidder(s) as per the applicable provisions of the SEBI (Issue of Capital and Disclosure Requirement) Regulation, 2009. 2) In accordance with provisions of ASBA in the SEBI ICDR Regulations, 2009 and as disclosed in the Red Herring Prospectus, I/We authorize (a) the SCSB to do all acts as are necessary to make an application in the Issue, including uploading of bid, blocking the amount to the extent mentioned in 'X' above in "DETAILS OF BANK ACCOUNT" or unblocking of funds in the bank account maintained with the SCSB specified above, transfer of funds to the Issuer's account on receipt of instructions from the Registrar to the Issue after finalisation of the basis of allotment, entitling me/us to receive shares on such transfer of funds, etc. (b) Registrar to the Issue to issue instructions to the SCSB to unblock the funds in the bank account specified above upon finalisation of the basis of allotment and to transfer the requisite money to the Issuer's account. 3) In case the amount available in the bank account specified above is insufficient, the SCSB shall reject the application. 4) If the DP ID, Beneficiary or PAN furnished by me/us above is incorrect or incomplete or not matching with the depository records, my/ our bid shall be rejected and the Issuer or BRLMs or SCSB shall not be liable for losses, if any. 5) For bids at Cut-off- I/We hereby authorise the SCSB to make relevant revisions as may be required to be done in the bid, in the event of an upward price revision.	
SIGNATURE OF THE APPLICANT	SIGNATURE OF BANK ACCOUNT HOLDER(S)

Sample Application Form



TO BE RETAINED WITH BIDDERS

[COMPANY NAME]		BID CUM APPLICATION FORM	BID/ ISSUE OPENS ON: [MAY 1, 2010]
[TYPE OF ISSUE]			BID/ ISSUE CLOSES ON: [MAY 3, 2010]
Date: []		Bid cum Application number: []	
BID DETAILS	NO. OF SHARES	PRICE PER SHARE	Amount Blocked (Rs.): []
OPTION 1	[]	[]	
OPTION 2	[]	[]	
OPTION 3	[]	[]	
All future communication in connection with Bids made in this Issue should be addressed to the SCSB quoting the full name of the Sole/First Applicant, Bid cum Application number, Bidders Depository Account Details, number of Equity Shares applied for, date of bid form, and the account number from where bid amount was blocked. Note: Only Bids registered on the electronic bidding system will be considered for allocation. Therefore, kindly ensure that you get a Transaction Registration Slip/ Order number confirming upload of your Bid, from the SCSB.			Bank Account no.: []
			SCSB (Bank and Branch): []
			Name Of Sole/ First Applicant: []
			Date & Time of Submission: []

Sample is only for illustrative purpose and may not be exactly same as actual application form

ASBA Application via Online Mode



Apply IPO | Edit IPO | IPO History

Mandatory fields are marked with an asterisk(*)

Details of the Issue

Name of the company *		Company Address	
Issue Open Date		Issue Close Date	
Minimum Bid Quantity		BID Multiples	
Lower Price Band (Floor)		Upper Price Band (Cap)	
Flat Discount Amount		Discount Percentage	

> Investor up to Rs 200,000 will be treated as "Retail Individual Investor" and above Rs 200,000/- as HNFI.

Please [click here](#) for viewing transaction limit for IPO.

Enter the following details

Select Category *

Applicant Name *

PAN *

Confirm PAN *

Select your Depository *

☐ NSDL ☐ CDSL

	Cut Off Price	Quantity	Price (in INR)	Bid Value (in INR)
Bid 1				
Bid 2				
Bid 3				

Select Debit Account Number

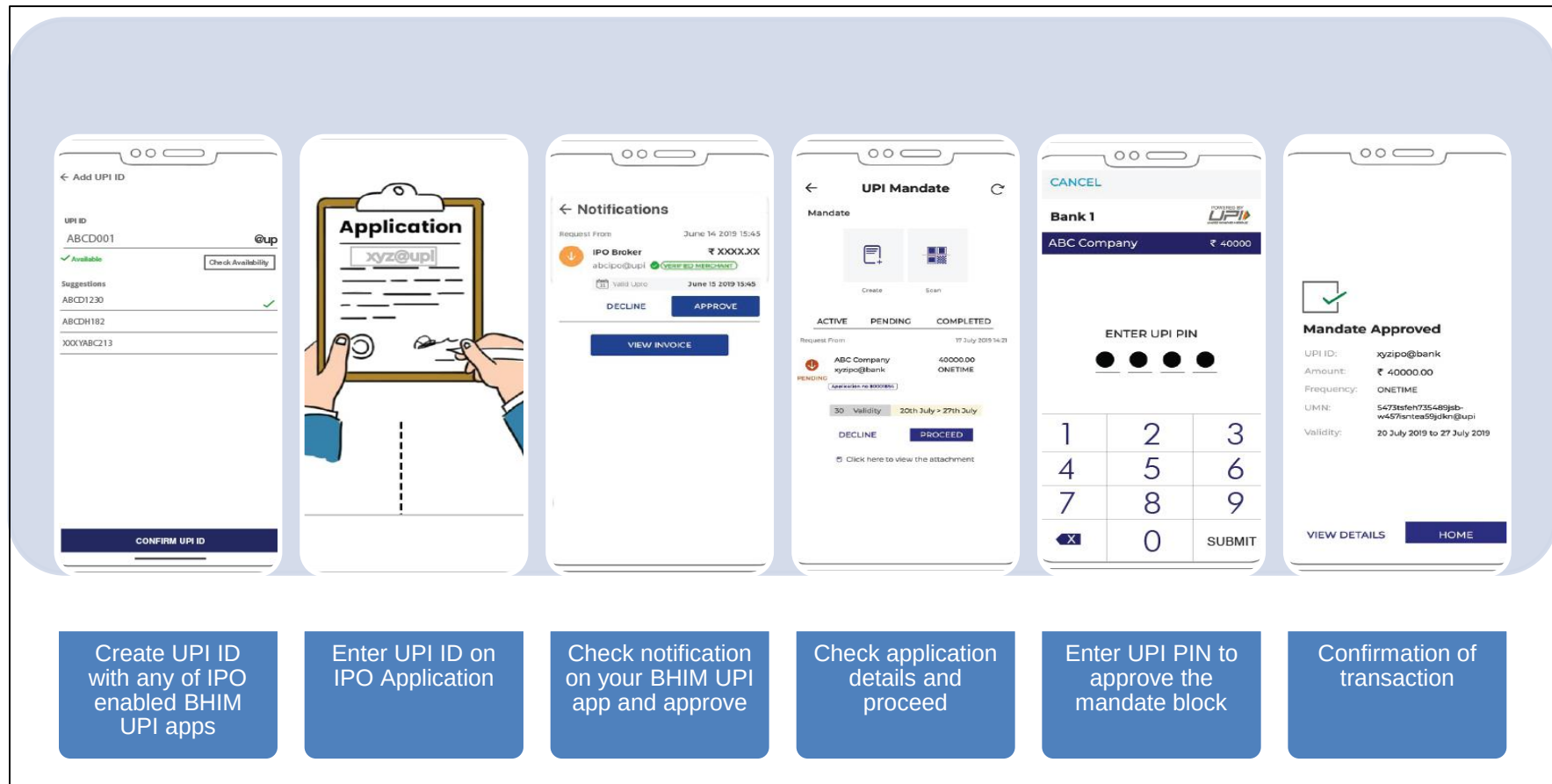
Account No. / Nick name	Account Type	Branch
*	Savings Account	DELHI

Selected Account Number

> Up to 3 Bids can be made within Price band as given.
> If applying at Cut off price only one bid can be made.
> Allotment price will be determined by the Company within timelines as prescribed by SEBI.
> Applying at Cut off price ensures that at whatever price the issue is allotted your IPO request shall be considered.
> Modification/Deletion can be made only up to Cut off time within bidding process.
> Cut off time for processing is 2:00 PM. Transactions entered after 2 PM will be taken up for Next working day. On issue closing day if investor wants to apply after 2 PM he can deposit physical application form at the designated branch (Depending on local timings of branch).
> [Click here](#) to know more.

Source : <https://www.onlinesbi.com/>

IPO Application Form via UPI



Source : <https://www.bhimupi.org.in/>

Mobile Number mentioned in IPO application must match with Mobile Number linked to bank Account and UPI ID

Illustration for IPO Application Confirmation (From bank / Stock Broker)



From: <[eIPO.confirmation@\[REDACTED\]](mailto:eIPO.confirmation@[REDACTED])>

Date: Mon, Mar 2, 2020 at 10:27 PM

Subject: eIPO order confirmation for SBI CARDS AND PYMNT SER LTD - GENERAL

To: <[\[REDACTED\]](mailto:[REDACTED])>

[REDACTED]

Dear [REDACTED]

EBroking Investor Id : [REDACTED]

We thank you for your invaluable business. The details of your application placed for issue of [REDACTED] through [REDACTED], are attached for your reference.

For any queries, please contact us on [customercare@\[REDACTED\]](mailto:customercare@[REDACTED]) Please quote your eBroking Investor Id for all queries. We assure you of our best services at all times and look forward to serve you in the future.

This is an automatic email and does not require signature.

Best Regards,

[REDACTED]

Allotment Intimation, Transfer of Shares and Debit/Credit of Funds



➤ Basis of Allotment :

- Finalized by the Company with the Lead Mangers, Registrar to Issue, and Stock Exchanges.
- Published and gives details of category wise demand for shares and how shares have been allotted.

➤ Intimation of allotment to applicants :

- Made through ordinary post / SMS/ Email.
- Available on the website of the Registrar to an Issue (RTI)

Allotment Intimation, Transfer of Shares and Debit/Credit of Funds



- Issue gets oversubscribed (demand > shares available for subscription) → Shares are allotted on proportional basis / lottery system.
- Registrar prepares and releases the fund transfer instruction for transfer of funds to Public Issue and unblocking of funds wherein bidders have not received allotment.
- Registrar also **gives instructions to NSDL and CDSL for credit of Equity Shares** to the successful Bidders as specified in the Offer documents.
- Date of allotment and date of listing of the shares can be checked in the Offer Document.

Illustration for checking details of Allotment and Listing Dates



These details can be found in the Section on “*Offer related information – Terms of the offer*”.

Issue Program

Event	Indicative Date
Bid/ Issue Opened Date	December 27, 2023
Bid/ Issue Closed Date	December 29, 2023
Finalization of Basis of Allotment with the Designated Stock Exchange (T+1)	On or about January 01, 2024
Initiation of Allotment/ Refunds/ Unblocking of Funds from ASBA Account or UPI Id Linked Bank Account* (T+2)	On or about January 02, 2024
Credit of Equity Shares to Demat Accounts of Allottees (T+2)	On or about January 02, 2024
Commencement of Trading of The Equity Shares on the Stock Exchange (T+3)	On or about January 03, 2024

The above time table is indicative and does not constitute any obligation on our Company. Whilst our Company shall ensure that all steps for the completion of the necessary formalities for the listing and the commencement of trading of the Equity Shares on BSE is taken within Three Working Days from the Issue Closing Date, the timetable may change due to various factors, such as extension of the Issue Period by our Company or any delays in receiving the final listing and trading approval from the Stock Exchange. The Commencement of trading of the Equity Shares will be entirely at the discretion of the Stock Exchange and in accordance with the applicable laws.

Illustration for Basis of Allotment

A. Allotment to Retail Individual Bidders (After Technical Rejections)

The Basis of Allotment to the Retail Individual Bidders, who have bid at the Cut-Off Price or at the Offer Price of ₹ 195 per Equity Share, was finalized in consultation with the NSE. This category has been subscribed to the extent of 40.9835 times. The total number of Equity Shares Allotted in Retail Portion is 2,100,906 Equity Shares to 28,012 successful Retail Individual Bidder. The category-wise details of the Basis of Allotment are as under:

Sl. No.	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares allotted per Bidder	Ratio	Total No. of Equity Shares allotted
1	75	8,50,619	92.46	6,37,96,425	74.09	75	6:197	19,42,500
2	150	34,839	3.79	52,25,850	6.07	75	6:197	79,575
3	225	9,301	1.01	20,92,725	2.43	75	6:197	21,225
4	300	6,695	0.73	20,08,500	2.33	75	6:197	15,300
5	375	2,956	0.32	11,08,500	1.29	75	6:197	6,750
6	450	2,633	0.29	11,84,850	1.38	75	6:197	6,000
7	525	2,055	0.22	10,78,875	1.25	75	6:197	4,725
8	600	1,163	0.13	6,97,800	0.81	75	6:197	2,625
9	675	337	0.04	2,27,475	0.26	75	6:197	750
10	750	1,616	0.18	12,12,000	1.41	75	6:197	3,675
11	825	306	0.03	2,52,450	0.29	75	6:197	675
12	900	780	0.08	7,02,000	0.82	75	6:197	1,800
13	975	6,682	0.73	65,14,950	7.57	75	6:197	15,300
		6 Out of 2112 Allottees from Serial no 2 to 13, were allotted 1(one) additional share					6:2112	6
	TOTAL	9,19,982	100.00	8,61,02,400	100.00			21,00,906

Checking Allotment Status and Grievance Mechanism



- Status of allotment/ refund related to IPO application →
 - informed to investors by SMS/ email/ letter.
 - May be checked by visiting “Investor Services” section on the website of the Registrar and Transfer Agent (RTA) for the Issue on the indicative Allotment Date mentioned in the Offer Document.

- Issue with regard to Non-allotment of shares / Refund etc. →
 - Contact RTA immediately.

Checking Allotment Status and Grievance Mechanism



➤ Contact Details of Registrar and Transfer Agent (RTA):

- Provided in Offer Document of IPO
- Available on SEBI Website at:

<https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=10>

➤ Non-Satisfactory Resolution by RTA -> File a complaint against RTA on:

- SEBI SCORES (<https://scores.sebi.gov.in/>).
- SMART ODR (<https://smartodr.in/>)

Illustration for Allotment Status (Email)



From: <bse.ibbs@bseindia.in>
Date: Fri, Dec 27, 2019 at 7:03 PM
Subject: Allocation Details of IPO - [REDACTED]
To: <[REDACTED]>

Dear Investor,

Please note that your Application No. 2400024056424483 for [REDACTED] had been submitted on iBBS (internet Based Book Building platform of BSE). The allotment details are as follows:

BID ID	Qty	Price	Allotment Qty	Allotment Price
[REDACTED]	168.0000	178.0000	84	178

Investors are requested to contact the RTA/Company for more details about allotment.

Regards,
BSETeam.

This is Autogenerated mail.

Click [here](#) to unsubscribe

Illustration for Allotment Status on RTA Website

Please select company:

-----Select Company----- 

☒ PAN ☐ App. No. ☐ DP/Client ID

Enter PAN

Enter Captcha

7Q2Q 

Submit

Illustration for Allotment Status (Bank / Stock Broker Website)



IPO/RIGHTS ISSUE ORDER BOOK													
From Date : 01/01/2020 To Date : 16/08/2020 Status : All View													
Trans. Date	Trans. ID Trans. Type	Name	Issue Type	Application No. Status	Amt payable / receivable	Payment Mode PAN Verification Status	Bids	Cut off price	Qty	Price in Rs.	Value	Shares Alloted	Tax Saving
25/05/2020 09:40:46	12283796 Original	[REDACTED] LTD - RIGHTS ISSUE : [REDACTED]	[REDACTED]	[REDACTED] Executed	4,085.25	Normal Allocation	Bid1	☒	13	314.25	4,085.25	13	
						Verification Successful	Bid2	☐	0	0.00	0.00		
							Bid3	☐	0	0.00	0.00		

Do not deal in shares in
Black market / Grey
Market

Invest in IPOs for the
long term.

Don't invest with
anticipation of making
quick profits on listing of
shares.

One person (identified
by PAN number) is
permitted to make only
one application in an
IPO.

Use your own funds to
apply for an IPO. Funds
routed through any
Third-party is not
allowed as valid
payment.

SEBI Investor Certification Exam

SEBI भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

NISM National Institute of
Securities Markets
A Capacity Building Initiative of SEBI

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<https://Investor.Sebi.Gov.In>

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-  Do your Financial Health Check-up,

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<https://investor.sebi.gov.in>



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Educational Resources, related to investments, including securities market



Access a range of Financial Tools and Calculators.

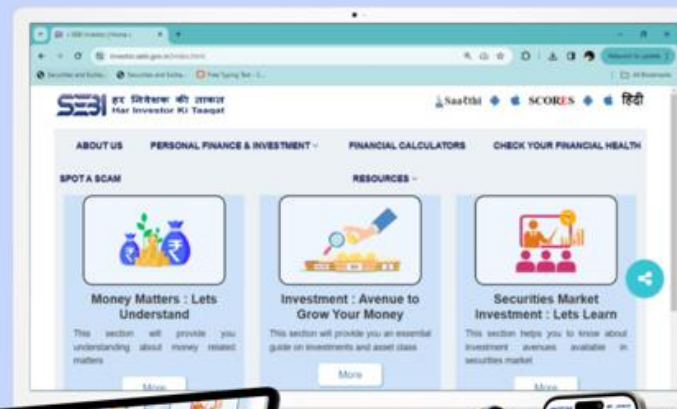


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Thank You